

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAWAN: NEW DELHI
(O&M- SECTION)**

Dated: 05.09.2007

O&M INSTRUCTION NO. 14 /2007

Subject: Delegation of Financial Powers to the Licensing Authorities.

Attention is drawn on OMI No. 01/2005 dated 07-01-2005 and subsequent OMI no. 09/2005 dated 29-11-2005.

The following amendments are made in Sl. No. 13 of OMI No. 01/2005 dated 07-01-2005, read with OMI no. 9/2005 dated 29-11-2005, in respect of delegation of financial powers for the Promotional Measure Schemes under Chapter-3 of the FTP:-

Sl. No.	CATEGORY	Para of the Handbook 2004-09	FTDO	Asst. DGFT	Dy. DGFT	Joint DGFT	Zonal Jt. DGFT/ Adtl. DGFT/ DG	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
13	Duty Credit Scrips for the following schemes coming under Chapter-3 of FTP/HBP Vol.-I : (i) Served from India Scheme (ii) Vishesh Krishi and Gram Udyog Yojana (iii) Focus Market Scheme (iv) Focus Product Scheme (v) High-Tech Products Export Promotion Scheme	Chapter-3	Upto Rs. 50 lacs	Above Rs. 50 lacs and upto Rs. 2 Crores	Above Rs. 2 Crores and upto Rs. 10 Crores	Above Rs. 10 Crores and upto Rs. 30 Crores	Zonal Jt. DGFT: Above Rs.30 crores to Rs.50 crores. Adtl DG: Above Rs. 50 Crores and upto Rs. 100 Crores	As per FTP/HBP Above Rs. 100 Crores, with the approval of Hon'ble CIM.

The above financial powers are per applicant and cumulative over each financial year.

This issues with the approval of the Director General of Foreign Trade.

Sd/-
(Aditi Das Rout)
Jt. Director General of Foreign Trade

To

1. All Officers/Sections at Hqrs.
2. All Regional Licensing Authorities.
3. Guard File

(Issued from file No.01/69/12/15/AM07/O&M)